

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 602
IB-165/ND/2022**

IN THE MATTER OF:

M/s. Diamond Traexim Pvt. Ltd.

...PETITIONER

Vs.

M/s. AHR City Project Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC Code, 2016

**Order delivered on 23.05.2022
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

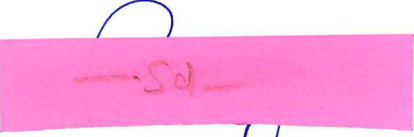
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial Creditor :Mr. Aalok Jagga & Mr. C. S. Chauhan, Advocates

For the Respondent/Corporate Debtor :Mr. Kamal Agarwal, Advocate.

ORDER

Heard the submissions made by the Ld. Counsel for the Financial Creditor and Ld. Counsel for the Corporate Debtor. Ld. Counsel for the Financial Creditor has submitted that rejoinder has been filed on 21.05.2022. However, the same is not yet reflected on the e-portal of the Tribunal. Therefore, Ld. Counsel for the Financial Creditor is directed to approach the Registry and cure objections if any and get the same listed before the next date of hearing. Post this matter after two weeks. List the matter on **04.07.2022**.


(Rahul Bhatnagar)
Member (T)


(P.S.N Prasad)
Member (J)

(Annu)